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LOK SABHA

Thursday, 15th September, 1955

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

12 NOON

PUBLIC ACCOUNTS COMMITTEE

FIFTEENTH REPORT

Shri V. B. Gandhi (Bombay City—North): I beg to present the Fifteenth Report of the Public Accounts Committee (1954-55) on the Appropriation Accounts (Civil), 1950-51 and Audit Report (Civil), 1952—Parts I and II etc.—Vol. I.

YOUNG PERSONS (HARMFUL PUBLICATIONS) BILL

The Minister of Home Affairs (Pandit G. B. Pant): I beg to move for leave to introduce a Bill to prevent the dissemination of certain publications harmful to young persons.

Mr. Speaker: The question is:

“That leave be granted to introduce a Bill to prevent the dissemination of certain publications harmful to young persons.”

The motion was adopted.

Pandit G. B. Pant: I introduce the Bill.

MOTIONS re REPORTS OF COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES FOR 1953 AND 1954—contd.

Mr. Speaker: The House will now resume further discussion of the

reports of the Commissioner for Scheduled Castes and Scheduled Tribes for 1953 and 1954. Members who want to move substitute motions relating to the report for 1954 will kindly hand over the numbers of their motions to the Secretary at the Table within 15 minutes.

Shri Jangde (Bilaspur—Reserved—Sch. Castes): May I make a request? There is some spare time in the hands of the Business Advisory Committee and there are a large number of Members who are anxious to speak. Therefore, the time fixed for this item, namely, ten hours, may be extended.

Mr. Speaker: He should have made the request to the Members of the Committee privately, and it could have been considered by the Business Advisory Committee. I do not think we can now consider it here. Still we shall watch the progress and see. I believe these ten hours or twelve hours were fixed long long ago; it was during last session I believe.

Shri Velayudhan (Quilon cum Mavelikkara—Reserved—Sch. Castes): It was fixed for one year's report.

Mr. Speaker: If the hon. Member so wishes, I may curtail the time for a speech from 15 minutes to 10 minutes so that more Members can be accommodated.

Shri Barman (North Bengal—Reserved—Sch. Castes): May I intervene, Sir? If we limit the time, really we may not be able to do justice to the subject within 10 minutes—even in 15 minutes, it is difficult.

Mr. Speaker: I do not intend to curtail, I said it only as a counter proposal to the hon. Member who wanted to extend the time.